

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave to Appeal (Crl.) No.10831/2023

(Arising out of impugned final judgment and order dated 19-07-2023 in A482 No. 25829/2023 passed by the High Court of Judicature at Allahabad)

KISHAN KUMAR AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 174712/2023 - EXEMPTION FROM FILING O.T.)

Date : 29-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Puneet Singh Bindra, AOR

Mr. Akshay Sharma, Adv.

For Respondent(s)

Mr. Yasharth Kant, AOR

Mr. Shakir Shabbir, Adv.

Mr. Tushar Gupta, Adv.

Mr. Madhup Gupta, Adv.

Mr. Mohd. Saquib Siddiqui, AOR

Ms. Srishti Kasana, Adv.

Mr. Amod Kumar Bidhuri, Adv.

Mr. Yudhister Bharadwaj, Adv.

Mr. Aqib Ahmed, Adv.

Mr. Akarsh Garg, Adv.

Ms. Sunita Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner seeking three weeks adjournment for filing rejoinder affidavit, the matter is adjourned for three weeks.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)

COURT MASTER (NSH)